

O.A. 1167/88  
connected with  
O.A. 266/93  
*b6r*

(A)

(T)

29/6/94

Hon. Mr. Justice B.C. Saksena, V.C.  
Hon. Mr. K. Muthukumar, A.M.

After hearing the argument of both the parties at some length in O.A. 1167/88 and perusal of record in O.A. 266/93 it was put to learned counsel for the applicant that O.A. - 1167/88 in view of the subsequent circumstances that the applicant has been selected for the post of E.B.D.A. in 1991 and ~~had~~ also succeeded in the O.A. 266/93 preferred by him against the order cancelling his appointment, the previous O.A. No. 1167/88 has been rendered infructuous. Learned counsel for the applicant has conceded to this position. Accordingly O.A. 1167/88 is dismissed as having become infructuous. There is no order as to costs.

*[Signature]*

A.M.

*B.C.R*

V.C.

*m.m./*